



**KARNATAKA LEGISLATIVE ASSEMBLY
FIFTEENTH LEGISLATIVE ASSEMBLY
SECOND SESSION**

**THE KARNATAKA STATE COMMISSION FOR BACKWARD CLASSES
(AMENDMENT) BILL, 2018
(LA Bill No. 06 of 2018)**

A Bill further to amend the Karnataka State Commission for Backward Classes Act, 1995.

Whereas, it is expedient further to amend the Karnataka State Commission for Backward Classes Act, 1995 (Karnataka Act 28 of 1995) for the purposes hereinafter appearing;

Be it enacted by Karnataka State Legislature in the Sixty-ninth Year of the Republic of India as follows:-

1. Short title and commencement.- (1) This Act may be called the Karnataka State Commission for Backward Classes (Amendment) Act, 2018.

(2) It shall come into force at once.

2. Amendment of section 3.- In section 3 of the Karnataka State Commission for Backward Classes Act, 1995 (Karnataka Act 28 of 1995), in sub-section (2), in item (c), for the words “one shall be social scientist”, the words “one shall be a woman and one shall be a social scientist” shall be substituted.

STATEMENT OF OBJECTS AND REASONS

It is considered necessary to amend the Karnataka State Commission for Backward Classes Act, 1995 to provide representation of woman in the Karnataka State Commission for Backward Classes.

Hence, the Bill.

FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed legislative measure.

C. PUTTARANGA SHETTY
Minister for Backward Classes Welfare

S. MURTHY
Secretary
Karnataka Legislative Assembly

ANNEXURE

**Extract from the Karnataka State Commission for Backward Classes Act, 1995
(Karnataka Act 28 of 1995)**

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3. Constitution of the Karnataka Commission for Backward Classes.-

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(2) The Commission shall consist of the following members:-

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(c) five persons who have special Knowledge in matters relating to backward classes of whom one shall be a social scientist;

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